

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 288 OF 2018 &
IA NOS. 1070 & 1069 OF 2018

Dated: **5th October, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Brindavan Hydropower Private Limited ... **Appellant(s)**
Vs.
Karnataka Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2

ORDER
APPEAL NO. 288 OF 2018 &
IA NOS. 1070 & 1069 OF 2018

Admit.

IA NO. 1069 OF 2018
(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the

Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 288 OF 2018 &
IA NO. 1070 OF 2018

Learned counsel, Ms. Pallavi Sengupta, appearing for the second Respondent prays for four weeks time to file her reply in the matter.

Learned counsel appearing for the Appellant also prays for three weeks thereafter, to file his rejoinder to the reply to be submitted by learned counsel appearing for the second Respondent.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

Learned counsel for the second Respondent is permitted to file her reply in the matter by 26.10.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be submitted by learned counsel appearing for the second Respondent by 16.11.2018, after duly serving copy on the other side.

List the matter on **29.11.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
vt/vg

(Justice N. K. Patil)
Judicial Member